CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 384/TT/2026

Subject	:	Petition for the truing up of the transmission tariff for the 2019-24 and determination of the transmission tariff for the 2024-29 tariff period for asset under Project – "North Eastern Region Strengthening Scheme-XIV" in North Eastern Region.
Petitioner	:	POWERGRID Corporation of India Limited (PGCIL).
Respondents	:	Assam Power Distribution Company Limited (APDCL) and 6 Others

Petition No. 396/TT/2026

Subject	:	Petition for truing up of the transmission tariff for the 2019-24 and determination of the transmission tariff for the 2024-29 tariff period for assets under "Establishment of Fiber Optic Communication System in Northern Region under fiber optic expansion project (additional requirement)".
Petitioner	:	POWERGRID Corporation of India Limited (PGCIL).
Respondents	:	Uttar Pradesh Power Corporation Limited (UPPCL) and 15 Others.

Petition No. 414/TT/2026

Subject	:	Petition for truing up of the transmission tariff for the 2019-24 and determination of the transmission tariff for the 2024-29 tariff period for combined asset under Kishnepur-Moga Transmission System in Northern Region.
Petitioner	:	POWERGRID Corporation of India Limited (PGCIL).
Respondents	:	Uttar Pradesh Power Corporation Limited (UPPCL) and 14 Others.

Date of Hearing	:	**11.11.2026**
Coram	:	Shri Ramesh Babu V., Member Shri Harish Dudani, Member
Parties Present	:	Shri Zafrul Hasan, PGCIL Shri Angaru Naresh Kumar, PGCIL Shri Aditya K Singh, MECL Shri Vinit Kumar, MECL

Record of Proceedings

The matters were called out for a virtual hearing.

2. During the hearing, the representative(s) of the Petitioner submitted that these Petitions have been filed for the truing up of the transmission tariff for the 2019-24 tariff period and the determination of the transmission tariff for the 2024-29 tariff period.

3. The Petitioner's representatives further submitted that in response to the Technical Validation (TV) letters, the information has been filed vide affidavits dated 9.9.2026, 10.9.2026 and 10.9.2026 in Petition Nos. 384/TT/2026, 396/TT/2026 and 414/TT/2026 respectively.

4. The learned counsel for the Respondent No. 2, Meghalaya Energy Corporation Limited (MECL), in Petition No. 384/TT/2026, sought two weeks' time to file its reply.

5. After hearing the parties, the Commission directed as under:

i) Issue notice to all the Respondent(s) in the above matters;

ii) The Respondent(s) in all the matters, including MECL in Petition No. 384/TT/2026, to file their respective replies, if any, within two weeks, with an advance copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter;

6. The Petitioner is directed to furnish the following information on an affidavit, within two weeks with an advance copy to the Respondent(s) in the following matters:

Petition No. 396/TT/2026

a) Item-wise details of ACE incurred with supporting documents during 2019-24 and projected for 2024-29 tariff period in excel format.

b) The excel sheets showing computation of the finance charges with respect to the foreign loan availed/utilized, if any, for the project.

c) Details of the Plant and Machinery Cost as per the applicable regulations for computation of the Initial Spares.

d) Linked excel for Form 9C.

Petition No. 414/TT/2026

a) The Petitioner has claimed ACE of ₹18.36 lakh in 2023-24 towards enhanced land compensation for Moga Sub-station, in compliance with the Order of the Hon'ble

High Court dated 21.11.2012 in RFA No. 2607 of 2002 and connected matters. The Petitioner is directed to:

i) Specify the Regulation of the 2019 Tariff Regulations under which the said ACE has been claimed;
ii) Submit documentary evidence of deposit of TDS of ₹3,67,152 with the Income Tax Department; and
iii) Submit the acknowledgement of the Court for the demand draft No. 694625 dated 19.9.2023 of ₹14,68,608.

b) Some of the documents placed in Enclosure-3, including the Punjab Government Gazette Notification dated 11.10.1995 and the memo of the Land Acquisition Collector, PSPCL, Patiala, No. 244 dated 31.7.2023, are in Punjabi Language. The Petitioner is directed to submit duly authenticated English translations of all the documents in Enclosure-3 which are in a language other than English.

c) The Petitioner is directed to submit a case-wise reconciliation of the decree holders, their shares and land area as per the court orders vis-à-vis the revised B-Statement of the Land Acquisition Collector dated 31.7.2023.

d) The Petitioner is directed to submit the case-wise computation of the amount paid, bifurcated into enhanced compensation, solatium and additional compensation, and interest, along with the date of taking possession of the land as per the Table-A.

e) The Commission, vide order dated 7.11.2025 in Petition No. 482/TT/2019, allowed AFC of ₹4389.97 lakh for 2023-24. In the instant Petition, the Petitioner has claimed AFC of ₹4699.62 lakh for 2023-24, with an increase of ₹309.65 lakh in AFC, against ACE of only ₹18.36 lakh claimed in 2023-24. The Petitioner is directed to provide justification along with reasons for the increase of ₹309.65 lakh in the AFC for 2023-24.

Table-A: Case-wise computation schedule

S. No.	LR No. / RFA No.	Decree holder(s)	Area (marlas)	Enhanced compensation (A)	Solatium + additional compensation (B)	Interest @ 9% (C)	Interest @ 15% (D)	Total payable (E=A+B+C+D)	Paid earlier (F)	Balance paid in 2023-24 (G=E-F)	TDS (H)	Net paid (I=G-H)	Paid / Not paid
1	35 / 2607 of 2002												
....	45 / 2608 of 2002												
.....	.....												
12	22 / 2618 of 2002												

S. No.	LR No. / RFA No.	Decree holder(s)	Area (marlas)	Enhanced compensation (A)	Solatium + additional compensation (B)	Interest @ 9% (C)	Interest @ 15% (D)	Total payable (E=A+B+C+D)	Paid earlier (F)	Balance paid in 2023-24 (G=E-F)	TDS (H)	Net paid (I=G-H)	Paid / Not paid
	Total												

Information/Notes to be submitted/filed duly filled by the Petitioner in the following format:

a. Rate per acre: ₹…… as per Award dated 14.3.1997 and ₹…… as per High Court order dated 21.11.2012.
b. Date of taking possession of the land: ……
c. Period of interest: @ 9% from …… to ……; @ 15% from …… to ……
d. Column (F): date and DD No. of the earlier payment.
e. Column (I): DD No. and date of payment in 2023-24.
f. For cases marked “Not paid”: reason for non-payment

7. All these matters will be listed for further hearing on 17.12.2026.

By order of the Commission
Sd/-
(Kamal Kishore)
Deputy Chief (Law)